THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): please do not defy the Chair. (Interruptions).

THE DEPUTY CHAIRMAN: You do not understand, sitting here, what strenuous Business I have conducted. Sitting over there, you cannot realise what I have gone through. (Interruptions).

SHRI MAKHAN LAL FOTEDAR: I did not mean any disrespect to the Chair. The Chair should not lose temper.

THE DEPUTY CHAIRMAN: You said that I mentioned your name. I have named many Members in this House before. I am sorry. (Interruptions).

SHRI MAKHAN LAL FOTEDAR: I did not mean it that way. (Interruptions).

THE LEADER OF THE HOUSE SHRI M.S. GURUPADASWAMY: Madam, may I make a request? After my colleague, Prof. Madhu Dandavate, moves his Resolution, the Constitution (Sixty-third Amendment) Bill may be taken up for consideration.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): When will the Bofors discussion come? I have a right to know. I should have an idea. (Interruptions).

SHRI P. UPENDRA: After the Constitution (Amendment) Bill.

RESOLUTION RE: GRANT OF HIGH-ER PAY SCALES TO SENIOR SCIEN-TIFIC ASSISTANTS, ETC. IN DE-FENCE ESTABLISHMENTS

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam Deputy Chairman, before I move the Resolution, I would like to bring to the notice of the House that this Resolution was moved by the previous Government in the Lok Sabha and it was adopted. I think, this Resolution should be non-controversial. I move.

"That this House approves the proposal of the Government to modify

the date of implementation from 22.9.1982 as given by the Arbitration Board to 1.1.1988 in respect of the Award dated 12.2.85 in C.A. Reference No. 9 and 10 of 1983 regarding grant of higher pay scales to the Senior Scientific Assistants, Draftsmen, Store-keeping Staff and Civilian Motor Drivers in Defence Establishments, in terms of paragraph 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the high financial implications involved in the acceptance of the Award were considered to affect the national economy, laid on the Table of the Rajya Sabha on the 29th December 1989."

The question was put and the motion was adopted

THE DEPUTY CHAIRMAN: Now we take up the Constitution Amendment Bill.

SHRI DIPEN GHOSH (West Bengal): Madam, I am not going to ask any question but in regard to the Resolution I had given my name in the morning seeking permssion to ask a clarification. I am not going to raise it now but I am only pointing out that, may be, in the difficult task you have to perform....

THE DEPUTY CHAIRMAN: The name was not on my table. If you had requested me, I could have allowed you.

SHRI DIPEN GHOSH: I am not going to blame you. I had sent a slip in the morning itself.

THE DEPUTY CHAIRMAN: But the slip has not come to me. This was the consensus of the House and I hope you will abide by that.

Yes, Mr. Home Minister.

THE CONSTITUTION (SIXTY-THIRD AMENDMENT) BILL, 1989

THE MINISTER OF INFORMA-TION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Before he moves the [Shri P. Upendra].

Bill, I would like to make a submission. The hon. Deputy Leader of the Opposition has agreed that we can pass this without any speeches. If it is agreed, we should ask other Members, who have gone for dinner, to come back because it requires special majority.

SHRI N.K.P. SALVE (Maharashtra): Madam, since this very Amendment Bill has been passed in Lok Sabha, our party voting for it with an amendment, that Bill as amended we are willing to pass without any speeches. I request you to kindly call all the Members who have gone for dinner. In any case, we are enough here.

THE DEPUTY CHAIRMAN: There are enough Members if there is unanimity. The procedure is, two-thirds of the Members present and voting. If all of them are voting, there will be no problem.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): But there is other condition of 50 per cent of the total strength of the House...

SHRI N.K.P. SALVE: We are 104. They are more than 20. So, there is no problem whatsoever.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAM-MED SAYEED): I beg to move:

"That the Bill further to amend the Constitution of India as passed by Lok Sabha, be taken into consideration."

Madam, I submit that on page 1, for lines 5 and 6 substitute the following words, "it shall come into force with immediate effect." It was adpoted in Lok Sabha and the Bill as amended in Lok Sabha is before the Rajya Sabha.

The question was proposed.

THE LEADER OF OPPOSITION (SHRI P. SHIV SHANKER): I would only just like to thank the hon. Prime Minister for having agreed to make it with immediate effect' because this morning itself I had made a request with

reference to this clause where it was said that it will be notified by the Government. He said that he agreed to make it 'with immediate effect'. I have to thank him for that.

Amdt.) Bill, 1989

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India as passed by Lok Sabha, be taken into consideration."

The House divided.

THE DEPUTY CHAIRMAN: Ayes . . 140; Noes . . NIL

Ayes - 140

Ahluwalia, Shri S.S. Alia. Kumari Alva, Shrimati Margaret Amin, Shri Mohammed Amla, Shri Tirath Ram Anand Sharma, Shri Aurora, Sardar Jagjit Singh Baby, Shri M.A. Balanandan, Shri E. Balu. Shri T.R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhattacharjee, Shri Kamalendu Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chavan, Shri S.B. Chowdhary, Ram Sewak Darbara Singh, Shri Das Gupta, Shri Gurudas Desai, Shri Jagesh Faguni Ram, Dr. Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M.S.

369 Constitution (Sixty-third Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Jacob Shri M.M. Jadhay, Shri Vithalrao Madhayrao Jamuda, Shri Durga Prasad Javali, Shri J.P. Jethmalani, Shri Ram Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar. Shri Narayan Kesri, Shri Sitaram Khaparde, Miss Saroi Khatun, Kumari Saveeda Kidwai, Dr. Mohd, Hashim Kiruttinan, Shri Pasumpon Tha. Kuniachen, Shri P.K.

Ledger, Shri David Lenka. Shri Kannu Charan Lotha, Shri Khyomo Mahendra Prasad, Shri

Maheswarappa, Shri K.G. Mahto, Shri Bandhu

Malaviva, Shri Radhakishan Malaviva, Shri Satva Prakash

Manhar, Shri Bhagatram Maran. Shri Murasoli

Mathur, Shri Manmohan Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri

Mishra, Shri Chaturanan

Mishra, Shri Kailash Pati Mishra, Shri Shiv Pratap

Mohammad Yunus, Shri

Mohapatra, Shri Basudeb Morarka, Shri Kamal

Mukherjee, Shri Samar

Naik, Shri G. Swamy Naik, Shri R.S.

Narayanasamy, Shri V. Pachouri, Shri Suresh

Palaniyandi, Shri M. Pandey, Dr. Ratnakar

Panwar, Shri B.L.

Parmar, Shri Rajubhai A. Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Survakanta Javawantrao Poddar, Dr. R.K.

Puglia, Shri Naresh C.

Ouasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Rahman, Shri Mohd, Khaleelur

Raiu. Shri J.S.

Ramachandran, Shri S.K.T.

Ramamurthy, Shri Thindiyanam K.

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba, Prasad

Razi. Shri Sved Sibtev

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijava Mohan

Reddy, Dr. Narreddy Thulasi

Richharia, Dr. Govind Das

Sahu, Shri Baikuntha Nath

Sahu, Shri Raini Ranian

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N.K.P.

Satva Bahin, Shrimati

Sen, Shri Ashis

Sharma, Shri Chandan

Shiv Shanker, Shri P.

Siddiqui, Shri Abdul Samad

Singh, Shri Ram Awadhesh

Singh Shri Vishviit P.

Sinha, Shri Yashwant

Sreedharan, Shri Arangil

Swamy, Shri Subramanian

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu, Shri K.V.

Tiria, Kumari Sushila

Tyagi, Shri Shanti

Upendra Shri Parvathaneni

Vajpayee, Shri Atal Bihari

Valiullah, Shri Raoof

Venkatraman, Shri Tindivanam G.

Verma, Shri Ashok Nath

Verma, Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Viduthalai Virumbi, Shri S.

Vikal, Shri Ram Chandra

Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh

NOES - NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: We shall not take up clause-by-clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

The House divided.

THE DEPUTY CHAIR-MAN: Ayes ... 140

Noes ... Nil

Ayes — 140

Ahluwalia, Shri S.S. Alia, Kumari Alva, Shrimati Margaret Amin, Shri Mohammed Amla, Shri Tirath Ram Anand Sharma, Shri Aurora, Sardar Jagjit Singh Baby, Shri M.A. Balanandan, Shri E. Balu, Shri T.R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhattacharjee, Shri Kamalendu Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chavan, Shri S.B. Chowdhary, Ram Sewak Darbara Singh, Shri Das Gupta, Shri Gurudas Desai, Shri Jagesh Faguni Ram, Dr. Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan

Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M.S. Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Jacob, Shri M.M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Javali, Shri J.P. Jethmalani, Shri Ram Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar. Shri Naravan Kesri, Shri Sitaram Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kiruttinan, Shri Pasumpon Tha. Kunjachen, Shri P.K. Ledger, Shri David Lenka, Shri Kahnu Charan Lotha, Shri Khyomo Mahendra Prasad, Shri Maheshwarappa, Shri K.G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Mathur, Shri Manmohan Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Shiv Pratap Mohammad Yunus, Shri Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R.S. Narayanasamy, Shri V. Pachouri, Shri Suresh Palaniyandi, Shri M. Pandey, Dr. Ratnakar Panwar, Shri B.L. Parmar, Shri Rajubhai A. Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M. Patil, Shrimati Pratibha Devisingh Patil, Shrimati Suryakanta Jayawantrao Poddar, Dr. R.K. Puglia, Shri Naresh C. Ouasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rafique Alam, Shri Rahman, Shri Mohd. Khaleelur Raiu. Shri J.S. Ramachandran, Shri S.K.T. Ramamurthy, Shri Thindivanam K. Rao, Shri Yalla Sesi Bhushana Ratan Kumari, Shrimati Rathwa, Shri Ramsinh Ray, Shri Deba Prasad Razi, Shri Syed Sibtey Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulasi Richharia, Dr. Govind Das Sahu, Shri Baikuntha Nath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Dr. Nagen Salve, Shri N.K.P. Satya Bahin, Shrimati Sen, Shri Ashis Sharma, Shri Chandan Shiv Shanker, Shri P. Siddiqui, Shri Abdul Samad Singh, Shri Ram Awadhesh Singh, Shri Vishvjit P. Sinha, Shri Yashwant Sreedharan, Shri Arangil Swamy, Shri Subramanian Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Thangkabalu, Shri K.V. Tiria, Kumari Sushila Tyagi, Shri Shanti Upendra, Shri Parvathaneni Vajpayee, Shri Atal Bihari Valiullah, Shri Raoof Venkatraman, Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma, Shrimati Veena Verma, Shri Virendra

Vidhuthalai Virumbi, Shri S. Vikal, Shri Ram Chandra Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh

NOES - NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

THE DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The House divided.

THE DEPUTY CHAIR-

MAN: Ayes ... 140 Noes ... Nil

Ayes - 140

Ahluwalia, Shri S.S. Alia, Kumari Alva, Shrimati Margaret Amin, Shri Mohammed Amla, Shri Tirath Ram Anand Sharma, Shri Aurora, Sardar Jagjit Singh Baby, Shri M.A. Balanandan, Shri E. Balu, Shri T.R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhattacharjee, Shri Kamelendu Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chavan, Shri S.B. Chowdhary, Ram Sewak Darbara Singh, Shri Das Gupta, Shri Gurudas Desai, Shri Jagesh Faguni Ram, Dr. Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V.

Goswami, Shri Ramnarayan Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M.S. Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Jacob. Shri M.M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Javali, Shri J.P. Jethmalani, Shri Ram Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kesri, Shri Sitaram Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kiruttinan, Shri Pasumpon Tha. Kunjachen, Shri P.K. Ledger, Shri David Lenka, Shri Kahnu Charan Lotha, Shri Khyomo Mahendra Prasad, Shri Maheswarappa, Shri K.G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Mathur, Shri Manmohan Matto, Shri Ghulam Rasool Meena. Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Shiv Pratap Mohammad Yunus, Shri Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R.S. Narayanasamy, Shri V. Pachouri, Shri Suresh Palaniyandi, Shri M. Pandey, Dr. Ratnakar Panwar, Shri B.L. Parmar, Shri Rajubhai A.

Patel. Shri Chhotubhai Patel, Shri Vithalbhai M. Patil, Shrimati Pratibha Devisingh Patil, Shrimati Suryakanta Jayawantrao Poddar, Dr. R.K. Puglia, Shri Naresh C. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rafigue Alam, Shri Rahman, Shri Mohd. Khaleelur Raju, Shri J.S. Ramachandran, Shri S.K.T. Ramamurthy, Shri Thindivanam K. Rao, Shri Yalla Sesi Bhushana Ratan Kumari, Shrimati Rathwa, Shri Ramsinh Ray, Shri Deba, Prasad Razi, Shri Syed Sibtev Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijava Mohan Reddy, Dr. Narreddy Thulasi Richharia, Dr. Govind Das 1, Shri Baikuntha Nath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Saikia, Dr. Nagen Salve, Shri N.K.P. Satya Bahin, Shrimati Sen, Shri Ashis Sharma, Shri Chandan Shiv Shanker, Shri P. Siddiqui, Shri Abdul Samad Singh, Shri Ram Awadhesh Singh Shri Vishvjit P. Sinha, Shri Yashwant Sreedharan, Shri Arangil Swamy, Shri Subramanian Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh

Thangkabalu, Shri K.V. Tiria, Kumari Sushila Tyagi, Shri Shanti

Upendra Shri Parvathaneni

Vajpavee, Shri Atal Bihari Valiullah, Shri Raoof Venkatraman, Shri Tindivanam G. Verma, Shri Ashok Nath Verma, Shri Kapil

Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vikal, Shri Ram Chandra

Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh

Noes - Nil

The motion was carried by a majority of the total membership of the House and by a Majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill.

THE DEPUTY CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

THE DEPUTY CHAIRMAN:

Ayes ... 140 Noes ... Nil Ayes — 140

Ahluwalia, Shri S.S. Alia, Kumari Alva, Shrimati Margaret Amin, Shri Mohammed Amla, Shri Tirath Ram Anand Sharma, Shri Aurora, Sardar Jagjit Singh

Baby, Shri M.A. Balanandan, Shri E. Balu, Shri T.R. Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bekal Utsahi, Shri Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhattacharjee, Shri Kamelendu

Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chavan, Shri S.B. Chowdhary, Ram Sewak

Darbara Singh, Shri Das Gupta, Shri Gurudas Desai, Shri Jagesh

Faguni Ram, Dr. Fotedar, Shri Makhan Lal Ganeshwar Kusum, Shri Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M.S.

Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H.

Jacob, Shri M.M. Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Javali, Shri J. P. Jethmalani, Shri Ram

Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalita, Shri Bhubaneswar Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kesri, Shri Sitaram Khaparde, Miss Saroi Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Kiruttinan, Shri Pasumpon Tha. Kuniachen, Shri P.K.

Ledger, Shri David Lenka, Shri Kahnu Charan Lotha, Shri Khyomo

Mahendra Prasad, Shri Maheswarappa, Shri K.G. Mahto, Shri Bandhu Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Manhar, Shri Bhagatram Maran, Shri Murasoli Mathur, Shri Manmohan Matto, Shri Ghulam Rasool Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irshadbaig, Shri Mishra, Shri Chaturanan Mishra, Shri Kailash Pati Mishra, Shri Shiv Pratap Mohammad Yunus, Shri Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R.S.

Narayanasamy, Shri V.

Pachouri, Shri Suresh Palaniyandi, Shri M. Pandey, Dr. Ratnakar

Panwar, Shri B.L.

Parmar, Shri Rajubhai A.

Patel. Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Suryakanta Jayawantrao

Poddar, Dr. R.K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Rahman, Shri Mohd, Khaleelur

Raju, Shri J.S.

Ramachandran, Shri S.K.T.

Ramamurthy, Shri Thindivanam K.

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba, Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Dr. Narreddy Thulasi

Richharia, Dr. Govind Das

Sahu, Shri Baikuntha Nath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N.K.P.

Satva Bahin, Shrimati

Sen, Shri Ashis

Sharma, Shri Chandan

Shiv Shanker, Shri P.

Siddiqui, Shri Abdul Samad

Singh, Shri Ram Awadhesh

Singhy Shri Vishvjit P.

Sinha, Shri Yashwant

Sreedharan, Shri Arangil

Swamy, Shri Subramanian

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu, Shri K.V.

Tiria, Kumari Sushila

Tyagi, Shri Shanti

Upendra Shri Parvathaneni Vaipayee, Shri Atal Bihari

Valiullah, Shri Raoof

Venkatraman, Shri Tindivanam G.

Verma, Shri Ashok Nath

Verma, Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Viduthalai Virumbi, Shri S.

Vikal, Shri Ram Chandra

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

Noes - Nil

The motion was carried by a majority of the total membership of the House and by a Majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): I move:

"That the Bill be passed."

THE DEPUTY CHAIRMAN:

The question is:

"That the Bill be passed."

The House divided.

THE DEPUTY CHAIRMAN:

Ayes ... 140

Noes ... Nil

Ayes -- 140'

Ahluwalia, Shri S.S.

Alia, Kumari

Alva, Shrimati Margaret

Amin, Shri Mohammed

Amla, Shri Tirath Ram

Anand Sharma, Shri

Aurora, Sardar Jagjit Singh

Baby, Shri M.A.

Balanandan, Shri E.

Balu, Shri T.R.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basumatary, Shri Amritlal

Basu Ray, Shri Sunil

Bekal Utsahi, Shri

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhattachariee, Shri Kamalendu

Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib

Chavan, Shri S.B.

Chowdhary, Ram Sewak Darbara Singh, Shri

Das Gupta, Shri Gurudas Desai, Shri Jagesh

Faguni Ram, Dr.

Fotedar, Shri Makhan Lal

Ganeshwar Kusum, Shri

Gautam, Shri Anand Prakash Ghosh, Shri Dipen

Gopalsamy, Shri V.

Goswami, Shri Ramnarayan Gupta, Shri Vishwa Bandhu

Gurupadaswamy, Shri M. S.

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Javali, Shri J. P.

Jethmalani, Shri Ram

Kailashpati, Shrimati

Kakodkar, Shri Purushottam Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar

Kalvala, Shri Prabhakar Rao

Kar. Shri Narayan

Kesri, Shri Sitaram

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kiruttinan, Shri Pasumpon Tha

Kunjachen, Shri P. K.

Ledger, Shri David

Lenka, Shri Kahnu Charan Lotha, Shri Khyomo

Mahendra Prasad, Shri Maheswarappa, Shri K. G.

Mahto, Shri Bandhu

Malaviya, Shri Radhakishan

Malaviya, Shri Satya Prakash

Manhar, Shri Bhagatram Maran, Shri Murasoli

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirza Irshadbaig, Shri

Mishra, Shri Chaturanan

Mishra, Shri Kailash Pati

Mishra, Shri Shiv Pratap

Mohammad Yunus, Shri Mohapatra, Shri Basudeb

Morarka, Shri Kamal Mukherjee, Shri Samar

Naik, Shri G. Swamy

Naik, Shri R.S.

Narayanasamy, Shri V.

Pachouri, Shri Suresh Palaniyandi, Shri M.

Pandey, Dr. Ratnakar

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Suryakanta Jayawantrao

Poddar, Dr. R. K. Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri Rahman, Shri Mohd. Khaleelur

Raju, Shri J.S.

Ramachandran, Shri S.K.T.

Ramamurthy, Shri Thindivanam K.

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan

Reddy. Dr. G. Vijaya Mohan

Reddy. Dr. Narreddy Thulasi

Richharia, Dr. Govind Das

Sahu, Shri Baikuntha Nath Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N.K.P.

Satya Bahin, Shrimati

Sen, Shri Ashis

Sharma, Shri Chandan

Shiv Shanker, Shri P.

Siddiqui, Shri Abdul Samad

Singh, Shri Ram Awadhesh

Singh, Shri Vishvjit P. Sinha, Shri Yashwant Sreedharan, Shri Arangil Swamy, Shri Subramanian

Constitution (Sixty-third

Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Thangkabalu, Shri K. V. Tiria, Kumari Sushila Tyagi, Shri Shanti

Upendra, Shri Parvathaneni

Yadav, Shri Ram Naresh

Vajpayee, Shri Atal Bihari Valiullah, Shri Raoof Venkatraman, Shri Tindiyanam G. Verma, Shri Ashok Nath Verma, Shri Kapil Verma, Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vikal, Shri Ram Chandra Yadav, Shri Ish Dutt

NOES ... NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

SUBRAMANIAN SWAMY (Uttar Pradesh): That is the New Year's present to the people of Punjab. That is how we should look at it.

SHRI DIPEN GHOSH (West Bengal): Madam, it is a good New Year's present one scar of the previous authoritarian Government is removed. (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI PAWAN KUMAR BANSAL (Punjab): Incorrigible people they are. Your Prime Minister wanted to dilly-dally on this matter. We wanted to pass it. (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seats.

In the morning some Members had

shown concern about some Member of the other House who was not traceable and had disappeared. The Prime Minister had promised that before the House rises, there would be a statement regarding it by the Home Minister. The Home Minister is here. I will ask him to make the statement.

STATEMENTS BY MINISTER

I. Disappearance of Shri Jagdev Singh Khudian, Member of Parliament

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): Madam, I rise to inform the House of a disturbing development concerning an hon. Member of Parliament.

Shri Jagdev Singh Khudian had returned to his house in village Khudian of Faridkot District, at about 2200 hours on December 27. He was found missing from his room in the morning of December 28, when bed tea was sent to him. (Interruptions)

THE DEPUTY CHAIRMAN: Please order. Copy will come. The Minister is speaking. You listen to him. There is something called listening to the speaker. Copies are coming (Interruptions)

I am sorry. Please take your seat. आप बैठ जाइए। तशरीफ रखिए। शांति से बैठिए। आहल्वालिया जी, copies are coming to you. Giving consideration to your concern about the Member, the Minister is making the statement.

Giving consideration to your concern about the Member, the Minister is making a statement. Perhaps at the last minute copies might have got delayed. Please don't get agitated.

SHRI MUFTI MOHAMMAD SAY-EED: The search, however, started later on since the family membes felt that he might have gone out somewhere. The suspicion regarding his absence arose when his family members found that his jacket, which he normally wore while going out of station, was hung on one of